

सी.जी.-डी.एस.-अ.-19022021-225274 CG-DL-E-19922021-225274

> वस्थारव EXTRAORDINARY

াৰা [I—ৰাজ 3—বদ-ৰাজ (ii) PART II—Section 3—Sub-section (ii) দানিকাং ন সকানিব PUBLISHED BY AUTHORITY

₹. 714]

नई दिन्ती, सुक्रवाट, फरवरी 19, 2021/नाच 30, 1942 NEW DELHI, FRIDAY, FEBRUARY 19, 2021/MAGHA 30, 1942

ow Debut, Padda 1,

विश्व मंत्राज्ञय (विस्तीय बेदा विवास)

विक्चना

नई दिल्ली, 19 फ़रवरी, 2021

का.बा. 779(ब).—केंडीय सरकार, धन शोधन निवारण अधिनियम,2002 (2003 की 15) की धारा 43 की उप धारा (1) द्वारा प्रदल शक्तियों का प्रयोग करते हुए और उड्ड न्यायानय के मुख्य न्यायाधीश के परामर्थ से, भारत नरकार, विक्त मंत्रालय(राजस्य विभाग) जो भारत के राजपत्र अनाधारण, भाग II, खंड 3, उप-संड (II), संख्या का.बा. 372(ज), तारीब 5 करबरी,2016,द्वारा प्रकाशित की वर्ष है, की अधिमुखना में निम्नसियित और संसोधन करती है अर्थात: -

उक्त अधिमूचना में, सारणी में क्रम सं. 22 और उससे संबंधित प्रविष्टियों के स्थान पर निक्रमिखित क्रम सं. और प्रविष्टि रखी आएमी अर्थात्:-

1 2 3 4

"22. राजस्थान विशेष न्यायाधीश का न्यायालय, सीबीआई नंबर 3 जवपुरा राजस्थान का पूरा राज्य।"।

[फा. मं. सी-18015/3/2013-ऐड.ईडी (भाग 2)]

विवेक निभा, अवर सचिव

टिप्पच: मूल जिक्क्यूचना घारत के राजपत्र, जलाझारण, घाग II, बंड 3, उप- बंड (ii), संख्या का.जा. 372 (ज), तारीख 5 फरवरी, 2016 में प्रकांतित की नई थी और संख्या का.जा. 968 (ज), तारीख 27 मार्च, 2017 तथा संख्या का.जा. 1420(ज), तारीख 05 मई, 2017 द्वारा पश्चातवर्ती संतोधित किए गए।

1048 GI/2021

(1)

## MINISTRY OF FINANCE

## (Department of Revenue)

## **NOTIFICATION**

New Delhi, the 19th February, 2021

S.O. 779(E).—In exercise of the powers conferred by sub-section (1) of section 43 of the Prevention of Money-laundering Act, 2002 (15 of 2003) and in consultation with the Chief Justice of the concerned High Court, the Central Government hereby makes the following further amendment in the notification of the Government of India, Ministry of Finance (Department of Revenue), published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number S.O. 372(E), dated 5<sup>th</sup> February, 2016, namely:-

In the said notification, in the table, for serial number 22 and the entry relating thereto, the following serial number and entry shall be substituted, namely:-

(1)	(2)	(3)	(4)
"22.	Rajasthan	Court of Special Judge, CBI No. 3, Jaipur.	The entire state of Rajasthan.".

[F. No. C-18015/3/2013-Ad.ED (Part 2)]

VIVEK MISHRA, Under Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii), vide number S.O. 372(E), dated the 5<sup>th</sup> February, 2016 and subsequently amended vide number S.O. 966(E), dated the 27<sup>th</sup> March, 2017 and S.O. 1420(E), dated the 5<sup>th</sup> May, 2017.

## **RAJASTHAN HIGH COURT, JODHPUR**

No. Gen./II/03/2016/824

Dated: 24/03/2021

Copy forwarded to the following for information and necessary action:-

- 1. All the Registrars, Rajasthan High Court, Jodhpur/ Jaipur Bench.
- 2. All the District & Sessions Judges
- 3. Special Judge, CBI No.3, Jaipur
- 4. Special Judge, Communal Riots, Jaipur with a direction to transfer all the cases covered under this notification alongwith connected cases, if any to Special Judge CBI No.3, Jaipur.
- 5. AOJ Confidential/ RJS Estt./ SC Estt/ Statistics/ Budget/ Building RHC, Jodhpur.
- 6. AOJ Computer cell with a direction to upload the same on high court website.

REGISTRAR (RULES)